

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(C). No.3967 of 2011**

M/s Gulf Ashley Motors Ltd. through its Manager Subhankar Chatterjee S/o Mihir Kumar Chatterjee, resident of Demotand, PO-Morangi, PS-Sadar, District-Hazaribagh, Jharkhand. ... .. **Petitioner**

**Versus**

1. State of Jharkhand
2. Dy. Commissioner-cum-Chairman District Pollution Committee, Hazaribagh, P.O. & P.S.-Hazaribagh, District-Hazaribagh.
3. Divisional Forest Officer, Hazaribagh, P.O. & P.S.-Hazaribagh, District-Hazaribagh.
4. Jharkhand State Pollution Control Board, through its Secretary, through Sri R.K. Saha Member Secretary T.A. Division Building (Ground Floor), HEC Campus, P.O. & P.S.-Dhurwa, District-Ranchi.
5. Chairman, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. & P.S.-Dhurwa, District-Ranchi.
6. Member Secretary, Jharkhand State Pollution Control Board, T.A. Division Building (Ground Floor), HEC Campus, P.O. & P.S.-Dhurwa, District-Ranchi. ... .. **Respondents**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Arbind Kr. Jha, Adv.
For the Respondents	: Mr. Rahul Saboo, Adv. Mr. Jagdeesh, A.C. to S.C.-1

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**08/05.04.2021:** In view of Section 31 in the Air (Prevention & Control of Pollution) Act, 1981, the petitioner seeks permission to withdraw the present writ petition with a view to avail the alternative remedy available under the Law.

In view of above submission, the present writ petition being W.P.(C). No.3967 of 2011 stands dismissed as withdrawn with aforesaid liberty.

**(Rajesh Kumar, J.)**